

CRM Authorized Economic Operator Program me,
M/s PRISTINE MEGA LOGISTIC PVT. LIMITED,
Office of the Assistant Commissioner,
ICD PRISTINE- CHAWAPAYAL,
LUDHIANA

E-mail : icdpristinecustoms.ldh@nic.in

C.NO. VIII-48(15)CUS/Tech/AEO/Pristine/Ldh/2018 DATED :
25.10.2018

To

The Director General, Narcotics Control Bureau, Ministry of Home Affairs,
Block No.1, Wing No. 5, R.K. Puram, New Delhi – 110066

The Director General Directorate of Revenue Intelligence, D' Block, I.P Bhawan
I.P. Estate, New Delhi-110002

The Director General, Directorate General of Central Excise Intelligence,
West Block VIII, Wing No. VI, 2nd Floor, R.K.Puram, New Delhi – 110066

The Commissioner, Directorate of Legal Affairs, /4th Floor Rajendra Bhawan, 210,
Deendayal Upadhyay Marg, New Delhi-11000

The Additional Director General Directorate General of Systems, Risk Management
Division, 13, Sir Vithaldas Thackersey Marg, Opp Patkar Hal, New Marine Lines,
Mumbai-400020

All Chief commissioners, customs, Customs(Prev), Central Excise, Central Excise
(Audit), Service Tax, Service Tax (Audit) and LTUs.

Sir/Madam,

Sub:- Grant of Authorized Economic Operator (AEO) status to M/s PRISTINE MEGA
LOGISTIC PVT. LIMITED, Chawa Payal, Ludhiana.

M/s PRISTINE MEGA LOGISTIC PVT. LIMITED, Chawa Payal, Ludhiana has applied
for AEO certification in terms of CBEC Circular No. 33/2016-Cus., dated 22/07/2016
as amended by circular no 3/2018 Customs dated 17/01/2018 (available on CBEC
website).

A list of Board of Directors/Proprietors/Partners/company Secretary M/s PRISTINE
MEGA LOGISTIC PVT. LIMITED, Chawa Payal, Ludhiana is enclosed as Annexure 'A'.

Further, it is also requested that details regarding below mentioned points may be intimated to the Directorate of International Customs (DIC) positively within 21 days of receipt of this letter vide post or through e-mail address given below:

- (i) Show Cause Notice issued to them during last three financial years involving fraud, forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.
- (ii) Case Wherein prosecution has been launched or is being contemplated against the applicant or its senior management.
- (iii) Whether there are any disputed duty demanded or drawback demanded or sought to be denied, in all the show cause notices issued under the Customs Act, 1962 (other than those mentioned in Point 1 & ii above) during the last three financial years. The ratio of such disputed duty demanded or drawback demanded or sought to be denied may be provided.

The details may include issue in brief, dated of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/Govt., details may please be communicated.

These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the said circular. In case no reply is received within the aforesaid stipulated time period. It will be presumed that you have no objection in granting 'AEO' status to the applicant.

Moreover, if any incidence of disreputation of the applicant comes to your notice now or in future, the same may also be informed to the Directorate of International Customs (DIC).

Encl : Annexure -A.

Yours faithfully,

d/c

CRM, AEO M/s PRISTINE MEGA LOGISTIC PVT. LIMITED,

Handwritten signature and date
29/10/18